

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:184
ANSWERED ON:09.07.2014
PENDING INFRASTRUCTURAL PROJECTS
Dhruvanarayana Shri Rangaswamy

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Union Government has received complaints from various Departments regarding delay in clearance of infrastructural projects viz., irrigation, roads & bridges, power plants, mining, school buildings, anganwadi buildings etc.;
- (b) if so, the details thereof, State-wise UT-wise including Karnataka during the last three years and the current year;
- (c) the reason for pendency/rejection of these projects, project-wise; and
- (d) the action taken by the Government for speedy disposal of the such projects?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE(SHRI PRAKASH JAVADEKAR)

(a),(b) & (c) The applications for grant of Environmental Clearance, for the category of projects as stated in the Schedule of Environmental Impact Assessment Notification 2006, are considered in the Ministry of Environment, Forests and Climate Change as per provisions of the Environmental Impact Assessment Notification 2006 as amended from time to time. This Notification inter alia provides timelines for various stages of consideration of project proposals for grant of environment clearance. Some delays occur essentially on account of delay in receipt of requisite information from the Project Proponents and delay in conduct of Public Hearing by the concerned District level authorities. The State/UT – wise details of proposals granted/rejected environment clearance during the last three years and current year (up to 4.07.2014) and proposals pending with the Ministry are at Annexure-A and Annexure-B respectively.

(d) The various steps initiated by the Ministry for rationalizing the environment clearance process and expediting the disposal includes (i) regular and longer duration meetings of Expert Appraisal Committees for consideration of projects in different sectors, (ii) regular monitoring of the status of the pending projects, (iii) Online submission of application for grant of Environment Clearance/Term of Reference, (iv) Constitution of State / Union Territory level Environment Impact Assessment Authorities (SEIAAs) for 26 States/ UTs to deal with the Category 'B' projects,(v) Guidelines for Categorization of B Category projects into B1 & B2 Category etc.